¹[FORM K-4]

[See rule 30(11-A)]

| Sr. No. | Name of the firm | Quality and Quantity of paddy/Rice | Value | Date of 'M'return submitted |
|------------|------------------|--|-------|--------------------------------|
| 1 | 2 | 3 | 4 | 5 |

| Amount of Market fee/Rural Development Fund paid | Receipt No. and Date of payment fee | Date of export of Agricultural produce and name of country | Export documents duly attested by competent authority |
|---|---|---|---|
| 6 | 7 | 8 | 9 |

I, hereby certify that the above mentioned agricultural produce has been processed, extracted rice therefrom and has been exported by me. The details given above are correct.

| Signature of the firm | |
|-----------------------|--|
| (Stamp). | |

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 $^{^{1}}$ Form 'K-4' substituted vide Notification No. G.S.R.6/P.A.23/1961/S.43/Amd. (75)/2014 dated 30.01.2014.